

ALL-INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) AMENDMENT RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the All-India Services (Death-cum-Retirement Benefits) Amendment Rules, 1962 published in Notification No. G.S.R. 966, dated the 21st July, 1962, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, see No. LT-350/62.]

CENTRAL SALES TAX (REGISTRATION AND TURNOVER) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of Notification No. G.S.R. 1001 dated the 28th July, 1962 making certain further amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library, see No. LT- 351/62.]

12.03 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Report of the Committee on Private Members' Bills and Resolutions.

✓ 12.03½ hrs.

CONSTITUTION (THIRTEENTH AMENDMENT) BILL*

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): I beg to move for leave to

introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Shri Hari Vishnu Kamath (Hoshangabad): On a point of order, Sir. I may be permitted to invite your attention to rule 66 of the Rules of Procedure and Conduct of Business, which reads as follows:

"A Bill, which is dependent wholly or partly upon another Bill pending before the House, may be introduced in the House in anticipation of the passing of the Bill on which it is dependent."

Now, if you will be pleased to have a look at the Bill which is sought to be introduced, the Constitution (Thirteenth Amendment) Bill, it is wholly dependent upon the State of Nagaland Bill, but that has not been introduced, and so it is not pending before the House. I have got a copy of the Bill before me, the State of Nagaland Bill. The main clause of that Bill is as follows:

"As from the appointed day, there shall be formed a new State known as the State of Naga land comprising the territories...."

Mr. Speaker: I follow. He might proceed.

Shri Hari Vishnu Kamath: The Constitution (Thirteenth Amendment) Bill is entirely dependent upon the State of Nagaland Bill which has not been introduced and which is not pending before the House. This Bill cannot therefore be introduced in the House unless the other Bill is introduced.

Shri S. M. Banerjee (Kanpur): The number should be changed.

Shri Hari Vishnu Kamath: Whatever it is. I am not a stickler for

*Published in the Gazette of India, Extraordinary Part II, Section 2, dated 21-8-62.